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Central Administrative Tribunal, Principal Bench

C.P. No. 60/2001 In
M.A.1119/2001

Original Application No.2541 of 1999

New Delhi, this the 28th day of May, 2001

Hon'ble Mr. V.K. Majotra, Member(A)
Hon'ble Mr. Kuldip Singh, Member (J)

G. Ramdas
S/o Shri Subba Rao
R/o D-9 Income Tax Colony,
Pedar Road,
Mumbai-400 026.

- Petitioner

(By Advocate - Shri P.P. Khurana, Sr. Counsel with
Shri Vipin Roy)

Versus

Shri S. Narayan
Secretary,
Department of Revenue,
Ministry of Finance,
North Block,
New Delhi. -

- Respondent

(By Advocate - Shri V. Uppal)

O R D E R (ORAL)

By Hon'ble Mr. V.K. Majotra, Member (A)

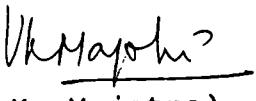
Shri Uppal has shown us the ACC approval regarding promotion of the applicant to the grade of Chief Commissioner of Income-tax and has also filed an affidavit to that effect. Now that the order dated 11.5.2000 in OA 2541/99 has been substantially complied with and in respect of delay in its implementation, the respondents have already submitted their unconditional apology, no grievance of the applicant now survives. However, Shri Khurana submitted that ^{since b} the applicant's superannuation is approaching fast, a time limit should be fixed for his promotion. The respondents are, therefore, directed to issue promotion orders in pursuance of ACC's approval within a fortnight from the date of communication of these orders.

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2. CP 60/2001 is dismissed with the above directions. Notices against the respondents are discharged. MA 1119/2001 also stands disposed of accordingly.


(Kuldip Singh)
Member(J)


(V.K. Majotra)
Member(A)

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